

SCHEDULE II
FORM D
PROOF OF CLAIM BY FINANCIAL CREDITORS
(Under Regulation 18 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

November 06, 2021

To,
Mr. Abhit Kumar Singh,
The Liquidator
in the matter of M/s. Mohan Motor Udyog Private Limited,
Vishnu Vatika, 289 GT Road,
Block 4, Flat 1A
Bellur, Howrah – 711202
West Bengal
Email: abhit1981@hotmail.com; mohanmotorsunderliquidation@gmail.com

From:
Ashutosh Pattanaik,
HDFC Bank Ltd,
Department for Special Operations,
Jardine House, 1st Floor, 4 Clive Row,
Kolkata-700001, West Bengal.
Mob.: 9437499604

Subject: Submission of proof of claim in respect of the liquidation of M/s. Mohan Motor Udyog Private Limited under the Insolvency and Bankruptcy Code, 2016.

Sir,

HDFC Bank Ltd hereby submits this proof of claim in respect of the liquidation of M/s. Mohan Motor Distributors Private Limited. The details for the same are set out below:

PARTICULARS			
1.	<table border="1" style="width: 100%;"><tr><td style="width: 40%;">NAME OF FINANCIAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PARTICULARS OF INCORPORATION, IF A PARTNER OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNER OR INDIVIDUAL)</td><td>HDFC BANK LIMITED L65920MH1994PLC080618</td></tr></table>	NAME OF FINANCIAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PARTICULARS OF INCORPORATION, IF A PARTNER OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNER OR INDIVIDUAL)	HDFC BANK LIMITED L65920MH1994PLC080618
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2.	<table border="1" style="width: 100%;"><tr><td style="width: 40%;">ADDRESS AND EMAIL ADDRESS OF FINANCIAL CREDITOR FOR CORRESPONDENCE.</td><td>Ashutosh Pattanaik, HDFC Bank Limited, Department for Special Operations, "Jardine House", 1st Floor, 4, Clive Row, Kolkata – 700 001 Mob. 9437499604 Email for any correspondence: 1) ashutosh.pattanaik4@hdfcbank.com 2) shivayogi.kubasad@hdfcbank.com 3) dibyajyoti.palit@hdfcbank.com 4) debojit.mukherjee@hdfcbank.com</td></tr></table>	ADDRESS AND EMAIL ADDRESS OF FINANCIAL CREDITOR FOR CORRESPONDENCE.	Ashutosh Pattanaik, HDFC Bank Limited, Department for Special Operations, "Jardine House", 1st Floor, 4, Clive Row, Kolkata – 700 001 Mob. 9437499604 Email for any correspondence: 1) ashutosh.pattanaik4@hdfcbank.com 2) shivayogi.kubasad@hdfcbank.com 3) dibyajyoti.palit@hdfcbank.com 4) debojit.mukherjee@hdfcbank.com
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For HDFC Bank Ltd.


Senior Manager

PARTICULARS

3. TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST AS AT THE LIQUIDATION COMMENCEMENT DATE AND DETAILS OF NATURE OF CLAIM (WHETHER TERM LOAN, SECURED, UNSECURED)

Rs.39,69,43,197.17p (RUPEES THIRTY NINE CRORES SIXTY NINE LAKHS FORTY THREE THOUSAND ONE HUNDRED NINETY SEVEN AND SEVENTEEN PAISA ONLY) AS ON 08.10.2021 (LIQUIDATION COMMENCEMENT DATE)
(AUTO INVENTORY FUNDING, CASH CREDIT, TERM LOAN, WCTL).

The details of credit facilities availed and the outstanding amount in the facilities accounts as on 08.10.2021 are given below:

<u>Facility</u>	<u>Limits</u> <u>(Rs. /crs)</u>	<u>Outstanding</u> <u>(Amt. / Rs.)</u>
Auto Inventory Funding	18	23,52,63,954.35
Cash Credit	5	8,17,45,755.04
Term Loan	4.40	5,18,36,782.42
WCTL	2.88	2,80,96,705.36
Total	30.28	39,69,43,197.17

4. DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED

1. Statement of Account
2. Board resolutions
3. Master data of MMU
4. Loan agreement dated 14.12.2007
5. Letter dated 14.12.2007
6. Demand promissory note dated 14.12.2007
7. Letter of continuity for DP note dated 14.12.2007
8. Loan agreement dated 9.2.2008
9. DP note dated 9.2.2008
10. Letter of continuity for DP note dated 9.2.2008
11. Deed of Personal Guarantee dated 9.2.2008
12. Sanction letter dated 22.10.2008
13. Loan agreement dated 13.11.2008
14. DP note dated 13.11.2008
15. Letter of continuity for DP note dated 13.11.2008
16. Deed of Personal Guarantee dated 13.11.2008
17. Deed of undertaking - cum- indemnity dated 13.11.2008
18. Letter of continuing guarantee 13.11.2008
19. Declaration cum indemnity
20. Letter of continuing guarantee dated 30.9.2009
21. Request letter from Mohan Motor Udyog to disburse term loan of Rs.7crores dated 24.8.2012
22. Deed of undertaking - cum- indemnity agreement dated 17.8.2010



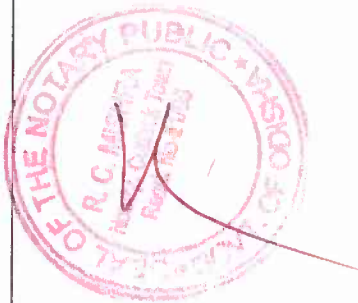
For HDFC Bank Ltd.

Senior Manager

1/10/21

PARTICULARS

23. Sanction letter dated 2.2.2011
24. Loan agreement for Rs.15 crores
25. DP note dated 17.8.2010
26. Continuity for demand promissory note dated 17.8.2010
27. Deed of Personal Guarantee dated 3.1.2012
28. Loan agreement for Rs. 5 crores
29. Demand promissory note dated 3.1.2012
30. Undertaking cum indemnity dated 3.1.2012
31. Deed of personal guarantee dated 17.8.2012
32. Sanction letter dated 14.8.2012
33. Letter of continuity along with DP note dated 24.8.2012
34. Master facility agreement dated 24.8.2012
35. Term loan agreement dated 24.8.2012
36. Declaration cum indemnity dated 24.8.2012
37. Letter issued by Mohan Motor Udyog dated 24.9.2013 to HDFC Bank Limited to disburse the amount of credit facility directly to Maruti Suzuki India Limited
38. Undertaking cum indemnity agreement dated 24.9.2013
39. Deed of guarantee dated 24.9.2013
40. Deed of guarantee dated 14.12.2007
41. Letter of Continuity for DP Note dated 24.03.2014
42. Sanction letter dated 20.9.2013 & 25.9.2013
43. Letter of continuity for DR note dated 24.9.2013
44. Loan agreement for Rs. 5 crores dated 24.09.2013
45. Power of Attorney dated 24.3.2014
46. Letter of undertaking- cum-indemnity dated 3.1.2014
47. Sanction letter dated 21.3.2014
48. Sanction letter dated 19.7.2014
49. Corporate guarantee dated 24.9.2013
50. Corporate guarantee dated 3.1.2014
51. Sanction letter dated 3.1.2014
52. Declaration cum indemnity 9.7.2014
53. Memorandum showing creation of mortgage dated 9.7.2014
54. Demand promissory note dated 24.3.2015
55. Declaration cum indemnity dated 24.5.2014
56. Loan agreement for Rs.15 crores dated 03.01.2014
57. Letter of continuity for demand promissory note dated 3.1.2014
58. Memorandum showing creation of mortgage dated 24.05.2014
59. Letter of Continuing Security dated 24.03.2014
60. Deed of guarantee dated 3.1.2014
61. Letter of hypothecation of stocks and book debts dated 3.1.2014
62. Letter of continuing guarantee 24.3.2014
63. Letter of hypothecation dated 24.3.2014
64. Master facility agreement dated 24.3.2014
65. Deed of guarantee dated 7.12.2014
66. Loan agreement for Rs.5 crores dated 20.07.2015
67. Sanction letter dated 1.7.2015
68. DP note dated 20.7.2015



For HDFC Bank Ltd.


Senior Manager

1/10/15

PARTICULARS		
		<p>69. Letter of continuing security dated 20.7.2015</p> <p>70. Loan agreement for Rs 5 crores</p> <p>71. Letter of undertaking cum indemnity agreement dated 20.7.2015</p> <p>72. Supplementary letter of continuing guarantee dated 20.7.2015</p> <p>73. Loan agreement for Rs.15 crores dated 02.02.2016</p> <p>74. DP note dated 2.2.2016</p> <p>75. Continuity for DP note dated 2.2.2016</p> <p>76. Letter of hypothecation dated 2.2.2016</p> <p>77. Supplemental letter of hypothecation of stocks and book debts dated 2.2.2016</p> <p>78. Letter dated 2.2.2016 from Mohan Motor Udyog to HDFC bank</p> <p>79. Supplemental deed of guarantee dated 2.2.2016</p> <p>80. Letter of corporate guarantees dated 2.2.2016</p> <p>81. Letter from Mohan Motor Udyog dated 2.2.2016 to HDFC Bank Limited seeking extension of credit limit of Rs. 25 crores under inventory funding</p> <p>82. Letter dated 2.2.2016 issued by Mohan Motor Udyog to HDFC Bank Limited seeing disbursement directly to Hyundai Motors Private Limited on behalf of Mohan Motor Udyog</p> <p>83. Sanction letter dated 20.3.2017</p> <p>84. Demand promissory note dated 20.3.2017</p> <p>85. Letter of continuing security dated 20.3.2017</p> <p>86. Letter of continuing guarantee dated 21.3.2017</p> <p>87. Master facility agreement and term loan agreement dated 21.3.2017</p> <p>88. Amendment agreement dated 21.3.2017 seeking to make necessary amendment in lieu of the master direction issued by Reserve Bank of India dated 3.3.2016 for the purpose of revising the terms and conditions of credit facility which was made over by HDFC bank in favour of Mohan Motor Udyog along with the DP note dated 21.3.2017</p> <p>89. Affidavit filed by Mohan Lal Agarwal showing declaration of change of surname dated 17.7.1997 from Mohan Lal Agarwal to Mohan Lal Bajaj</p> <p>90. Affidavit filed by Sandip Kumar Agarwal showing declaration of change of surname dated 6.7.1998 from Sandip Kumar Agarwal to Sandip Kumar Bajaj</p> <p>91. Fresh certificate of incorporation issued by Registrar of Companies, Kolkata, the company had changed its name on 28.1.2011 from MSP Vanijya Private Limited to Mohan Motor Udyog Private Limited</p>
5.	DETAILS OF ANY ORDER OF A COURT OR TRIBUNAL THAT HAS ADJUDICATED ON THE NON-PAYMENT OF DEBT	NA



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For HDFC Bank Ltd.

[Signature]
Senior Manager

PARTICULARS	
6.	<p>DETAILS OF HOW AND WHEN DEBT INCURRED</p> <p>The banking relationship with the Corporate Debtor started from 14.12.2007.</p> <p>The account became NPA primarily on account of the reasons given below:</p> <p>The operation of the credit facility was irregular and not as per the terms and conditions of sanction and related agreements. The Corporate Debtor committed default in the repayment obligations, the facility accounts were classified NPA as on 07.03.2019.</p>
7.	<p>DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM</p> <p style="text-align: center;">NIL</p>
8.	<p>DETAILS OF ANY SECURITY HELD, THE VALUE OF THE SECURITY, AND THE DATE IT WAS GIVEN</p> <p>Exclusive charge of the below mentioned properties:</p> <p>1) All that piece and parcel of Unit No. 01, admeasuring about 5000 sq. ft. (super built up area) on the Ground Floor (Front South West Portion), of the building built and constructed upon a plot of land measuring about 15.18548 cottahs, forming part of Plot no. 18, Block no. - DN, Sector - V, Salt Lake City, P. S. Bidhan Nagar, Dist - North 24 Parganas, Kolkata - 700 091, standing in the name of MSP Vanijya Pvt. Ltd. (subsequently, by a fresh certificate of incorporation, the name of MSP Vanijya Pvt. Ltd. was changed to Mohan Motors Udyog Pvt. Ltd.) which is bounded on the North by - Other's properties; On the East by - HDFC Bank; On the South by - 30" wide road; On the West by - Road.</p> <p>Value of the security: Rs.6.07 crs as on 13.02.2019 Date of Deposit: 24.07.2015</p> <p>2) All that piece and parcel of Office Space being Unit no. GF, on the Ground Floor, measuring about 6555 sq.ft (super built up area), together with covered car parking space bearing nos. B-16 & B-19, and open car parking spaces bearing nos. O-24, O-25, O-26, O-27, O-28 and O-29, in the building named & known as "IDEAL CENTRE", built and constructed at plot of land measuring about 1 Bigha, 4 Cottahs, 4 Chittaks & 12 sq.ft., lying and situated at Municipal Premises No. 9, Acharya Jagadish Chandra Bose Road, under P.S. Shakespeare Sarani, under Municipal Ward No. 63, within the limits of Kolkata Municipal Corporation, standing in the name of Natural Vanijya Pvt. Ltd.</p> <p>Value of the security: Rs.16.90 crs as on 13.05.2019 Date of Deposit: 24.07.2015 (NOT AN ASSET OF THE CORPORATE DEBTOR)</p>
8A	<p>WHETHER SECURITY INTEREST RELINQUISHED</p> <p>No. THE SECURED ASSET NOT TO FORM PART OF THE LIQUIDATION ESTATE</p>
9	<p>DETAILS OF ANY ASSIGNMENT</p> <p style="text-align: center;">NIL</p>



For HDFC Bank Ltd.

Senior Manager

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PARTICULARS	
	OR TRANSFER OF DEBT IN HIS FAVOUR
10	<p>DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN</p> <p>ACCOUNT No.: 50200004204366 HDFC BANK LIMITED, BRANCH NAME: U N BRAHMACHARI BRANCH ADDRESS: HDFC BANK LTD, 'CONSTANTIA BUILDING', 11, DR. U.N. BRAHMACHARI STREET, KOLKATA 700017.</p>
11	<p>LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN SUPPORT OF THE CLAIM</p> <ol style="list-style-type: none"> 1) Statement of Account 2) Board resolutions 3) Master data of MMU 4) Loan agreement dated 14.12.2007 5) Letter dated 14.12.2007 6) Demand promissory note dated 14.12.2007 7) Letter of continuity for DP note dated 14.12.2007 8) Loan agreement dated 9.2.2008 9) DP note dated 9.2.2008 10) Letter of continuity for DP note dated 9.2.2008 11) Deed of Personal Guarantee dated 9.2.2008 12) Sanction letter dated 22.10.2008 13) Loan agreement dated 13.11.2008 14) DP note dated 13.11.2008 15) Letter of continuity for DP note dated 13.11.2008 16) Deed of Personal Guarantee dated 13.11.2008 17) Deed of undertaking - cum- indemnity dated 13.11.2008 18) Letter of continuing guarantee 13.11.2008 19) Declaration cum indemnity 20) Letter of continuing guarantee dated 30.9.2009 21) Request letter from Mohan Motor Udyog to disburse term loan of Rs.7crores dated 24.8.2012 22) Deed of undertaking - cum- indemnity agreement dated 17.8.2010 23) Sanction letter dated 2.2.2011 24) Loan agreement for Rs.15 crores 25) DP note dated 17.8.2010 26) Continuity for demand promissory note dated 17.8.2010 27) Deed of Personal Guarantee dated 3.1.2012 28) Loan agreement for Rs. 5 crores 29) Demand promissory note dated 3.1.2012 30) Undertaking cum indemnity dated 3.1.2012 31) Deed of personal guarantee dated 17.8.2012 32) Sanction letter dated 14.8.2012 33) Letter of continuity along with DP note dated 24.8.2012 34) Master facility agreement dated 24.8.2012 35) Term loan agreement dated 24.8.2012 36) Declaration cum indemnity dated 24.8.2012 37) Letter issued by Mohan Motor Udyog dated 24.9.2013 to HDFC Bank Limited to disburse the amount of credit facility directly to Maruti Suzuki India Limited 38) Undertaking cum indemnity agreement dated 24.9.2013 39) Deed of guarantee dated 24.9.2013 40) Deed of guarantee dated 14.12.2007 41) Letter of Continuity for DP Note dated 24.03.2014 42) Sanction letter dated 20.9.2013 & 25.9.2013



1/2/14

For HDFC Bank Ltd.

[Signature]
Senior Manager

PARTICULARS

- 43) Letter of continuity for DR note dated 24.9.2013
- 44) Loan agreement for Rs. 5 crores dated 24.09.2013
- 45) Power of Attorney dated 24.3.2014
- 46) Letter of undertaking- cum-indemnity dated 3.1.2014
- 47) Sanction letter dated 21.3.2014
- 48) Sanction letter dated 19.7.2014
- 49) Corporate guarantee dated 24.9.2013
- 50) Corporate guarantee dated 3.1.2014
- 51) Sanction letter dated 3.1.2014
- 52) Declaration cum indemnity 9.7.2014
- 53) Memorandum showing creation of mortgage dated 9.7.2014
- 54) Demand promissory note dated 24.3.2015
- 55) Declaration cum indemnity dated 24.5.2014
- 56) Loan agreement for Rs.15 crores dated 03.01.2014
- 57) Letter of continuity for demand promissory note dated 3.1.2014
- 58) Memorandum showing creation of mortgage dated 24.05.2014
- 59) Letter of Continuing Security dated 24.03.2014
- 60) Deed of guarantee dated 3.1.2014
- 61) Letter of hypothecation of stocks and book debts dated 3.1.2014
- 62) Letter of continuing guarantee 24.3.2014
- 63) Letter of hypothecation dated 24.3.2014
- 64) Master facility agreement dated 24.3.2014
- 65) Deed of guarantee dated 7.12.2014
- 66) Loan agreement for Rs.5 crores dated 20.07.2015
- 67) Sanction letter dated 1.7.2015
- 68) DP note dated 20.7.2015
- 69) Letter of continuing security dated 20.7.2015
- 70) Loan agreement for Rs 5 crores
- 71) Letter of undertaking cum indemnity agreement dated 20.7.2015
- 72) Supplementary letter of continuing guarantee dated 20.7.2015
- 73) Loan agreement for Rs.15 crores dated 02.02.2016
- 74) DP note dated 2.2.2016
- 75) Continuity for DP note dated 2.2.2016
- 76) Letter of hypothecation dated 2.2.2016
- 77) Supplemental letter of hypothecation of stocks and book debts dated 2.2.2016
- 78) Letter dated 2.2.2016 from Mohan Motor Udyog to HDFC bank
- 79) Supplemental deed of guarantee dated 2.2.2016
- 80) Letter of corporate guarantees dated 2.2.2016
- 81) Letter from Mohan Motor Udyog dated 2.2.2016 to HDFC Bank Limited seeking extension of credit limit of Rs. 25 crores under inventory funding
- 82) Letter dated 2.2.2016 issued by Mohan Motor Udyog to HDFC Bank Limited seeing disbursement directly to Hyundai Motors Private Limited on behalf of Mohan Motor Udyog
- 83) Sanction letter dated 20.3.2017
- 84) Demand promissory note dated 20.3.2017
- 85) Letter of continuing security dated 20.3.2017
- 86) Letter of continuing guarantee dated 21.3.2017



For HDFC Bank Ltd.

[Signature]
Senior Manager

[Handwritten initials]

PARTICULARS

- 87) Master facility agreement and term loan agreement dated 21.3.2017
- 88) Amendment agreement dated 21.3.2017 seeking to make necessary amendment in lieu of the master direction issued by Reserve Bank of India dated 3.3.2016 for the purpose of revising the terms and conditions of credit facility which was made over by HDFC bank in favour of Mohan Motor Udyog along with the DP note dated 21.3.2017
- 89) Affidavit filed by Mohan Lal Agarwal showing declaration of change of surname dated 17.7.1997 from Mohan Lal Agarwal to Mohan Lal Bajaj
- 90) Affidavit filed by Sandip Kumar Agarwal showing declaration of change of surname dated 6.7.1998 from Sandip Kumar Agarwal to Sandip Kumar Bajaj
- 91) Fresh certificate of incorporation issued by Registrar of Companies, Kolkata, the company had changed its name on 28.1.2011 from MSP Vanijya Private Limited to Mohan Motor Udyog Private Limited

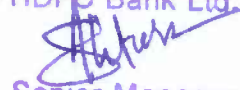
Signature of financial creditor or person authorised to act on his behalf

Name in BLOCK LETTERS - ASHUTOSH PATTANAİK

Position with or in relation to creditor - SENIOR MANAGER

PAN NUMBER-ATEPP8441M

For HDFC Bank Ltd.



Senior Manager

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I, Ashutosh Pattanaik, aged about 38 years, Son of Shri Ramesh Kumar Pattanaik, of Cuttack, Orissa, Indian Inhabitant, being the Senior Manager and Authorized representative of the Petitioner having my office address at HDFC Bank Ltd, Department for Special Operations, 'Jardine House', 1st Floor, 4 Clive Row, Kolkata-700001, West Bengal, do solemnly affirm and state as follows -

1. The above named corporate debtor was, at liquidation commencement date, that is, the 08th day of October, 2021 and still is, justly and truly indebted to HDFC Bank Ltd in the sum of RS.39,69,43,197.17P (RUPEES THIRTY NINE CRORES SIXTY NINE LAKHS FORTY THREE THOUSAND ONE HUNDRED NINETY SEVEN AND SEVENTEEN PAISA ONLY) AS ON 08.10.2021 (LIQUIDATION COMMENCEMENT DATE) for credit facilities sanctioned.
2. In respect of my claim of the said sum or any part thereof, I have relied on and the documents specified below:

- 1) Statement of Account
- 2) Board resolutions
- 3) Master data of MMU
- 4) Loan agreement dated 14.12.2007
- 5) Letter dated 14.12.2007
- 6) Demand promissory note dated 14.12.2007
- 7) Letter of continuity for DP note dated 14.12.2007
- 8) Loan agreement dated 9.2.2008
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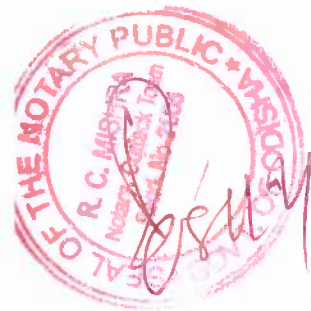
For HDFC Bank Ltd.


Senior Manager



1/2021

- 21) Request letter from Mohan Motor Udyog to disburse term loan of Rs.7crores dated 24.8.2012
- 22) Deed of undertaking - cum- indemnity agreement dated 17.8.2010
- 23) Sanction letter dated 2.2.2011
- 24) Loan agreement for Rs.15 crores
- 25) DP note dated 17.8.2010
- 26) Continuity for demand promissory note dated 17.8.2010
- 27) Deed of Personal Guarantee dated 3.1.2012
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- 32) Sanction letter dated 14.8.2012
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- 39) Deed of guarantee dated 24.9.2013
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- 43) Letter of continuity for DR note dated 24.9.2013
- 44) Loan agreement for Rs. 5 crores dated 24.09.2013
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- 46) Letter of undertaking- cum-indemnity dated 3.1.2014
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- 60) Deed of guarantee dated 3.1.2014
- 61) Letter of hypothecation of stocks and book debts dated 3.1.2014
- 62) Letter of continuing guarantee 24.3.2014
- 63) Letter of hypothecation dated 24.3.2014
- 64) Master facility agreement dated 24.3.2014
- 65) Deed of guarantee dated 7.12.2014
- 66) Loan agreement for Rs.5 crores dated 20.07.2015
- 67) Sanction letter dated 1.7.2015
- 68) DP note dated 20.7.2015
- 69) Letter of continuing security dated 20.7.2015
- 70) Loan agreement for Rs 5 crores
- 71) Letter of undertaking cum indemnity agreement dated 20.7.2015
- 72) Supplementary letter of continuing guarantee dated 20.7.2015
- 73) Loan agreement for Rs.15 crores dated 02.02.2016
- 74) DP note dated 2.2.2016
- 75) Continuity for DP note dated 2.2.2016
- 76) Letter of hypothecation dated 2.2.2016



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For HDFC Bank Ltd.


Senior Manager

- 77) Supplemental letter of hypothecation of stocks and book debts dated 2.2.2016
- 78) Letter dated 2.2.2016 from Mohan Motor Udyog to HDFC bank
- 79) Supplemental deed of guarantee dated 2.2.2016
- 80) Letter of corporate guarantees dated 2.2.2016
- 81) Letter from Mohan Motor Udyog dated 2.2.2016 to HDFC Bank Limited seeking extension of credit limit of Rs. 25 crores under inventory funding
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- 89) Affidavit filed by Mohan Lal Agarwal showing declaration of change of surname dated 17.7.1997 from Mohan Lal Agarwal to Mohan Lal Bajaj
- 90) Affidavit filed by Sandip Kumar Agarwal showing declaration of change of surname dated 6.7.1998 from Sandip Kumar Agarwal to Sandip Kumar Bajaj
- 91) Fresh certificate of incorporation issued by Registrar of Companies, Kolkata, the company had changed its name on 28.1.2011 from MSP Vanijya Private Limited to Mohan Motor Udyog Private Limited

3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
4. In respect of the said sum or any part thereof, I have not, nor have my partners or any of them, nor has any person, by my/our order, to my/our knowledge or belief, for my/our use, had or received any manner of satisfaction or security whatsoever, save and except the following:

NIL

Solemnly, affirmed at Cuttack on 08th November, 2021

Before me being identified by Adv. Nalini Kanta Dash,



Notary / Oath Commissioner
Identified By

NALINI KANTA DASH
Advocate
signature

For HDFC Bank Ltd.

Senior Manager
Deponent's

Solemnly affirm on oath by the Deponent
at Cuttack on 08/11/2021 being identified
by Nalini Kanta Dash
Advocate/Adv. General's AG'S office/Notary
Personally, that the facts stated above are
true to the best of his/her knowledge.

R. C. MISHRA, Notary, Cuttack Town (ODISHA)

VERIFICATION

I, Ashutosh Pattanaik, aged about 38 years, Son of Shri Ramesh Kumar Pattanaik, of Cuttack, Orissa, Indian Inhabitant, being the Senior Manager and Authorized representative of the Petitioner having my office address at HDFC Bank Ltd, Department for Special Operations, 'Jardine House', 1st Floor, 4 Clive Row, Kolkata-700001, West Bengal, the Deponent hereinabove, do hereby verify and affirm that the contents of para 1 to 4 of this affidavit are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed therefrom.

Verified at Cuttack on this 8th November, 2021.

[Handwritten signature]

For HDFC Bank Ltd.

[Handwritten signature]

Senior Manager

Deponent's signature

